



Haryana Government Gazette

EXTRAORDINARY

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LEGISLATIVE SUPPLEMENT

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PART – II**HARYANA GOVERNMENT
LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 18th August, 2020

No. Leg. 24/2020.—The following Ordinance of the Governor of Haryana promulgated under clause (1) of article 213 of the Constitution of India, on the 23rd July, 2020, is hereby published for general information:-

HARYANA ORDINANCE NO. 8 OF 2020**THE HARYANA RURAL DEVELOPMENT (AMENDMENT)
ORDINANCE, 2020**

AN

ORDINANCE

further to amend the Haryana Rural Development Act, 1986.

Promulgated by the Governor of Haryana in the Seventy-first Year of the Republic of India.

Whereas the Legislature of the State of Haryana is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Haryana hereby promulgates the following Ordinance:-

1. This Ordinance may be called the Haryana Rural Development (Amendment) Ordinance, 2020. Short title.
2. In sub-section (1) of section 5 of the Haryana Rural Development Act, 1986,-
 - (i) in the fifth proviso, for the sign “.” existing at the end, the sign “:” shall be substituted; Amendment of section 5 of Haryana Act 6 of 1986.
 - (ii) after the fifth proviso, the following proviso shall be added at the end, namely:-

“Provided further that the rate of fee on vegetables and fruits only, as mentioned in Schedule under clause (b) of rule 2 of the Haryana Rural Development Rules, 1987, shall be one per centum.”.

CHANDIGARH:
The 23rd July, 2020.

SATYADEO NARAIN ARYA,
GOVERNOR OF HARYANA.

BIMLESH TANWAR,
ADMINISTRATIVE SECRETARY TO GOVERNMENT,
HARYANA, LAW AND LEGISLATIVE DEPARTMENT.